

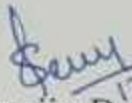
ORDER

Re: **Situation arising due to outbreak of
Novel Corona Virus (COVID-19).**

Considering the recent surge of second wave of COVID-19 pandemic and in order to ensure the safety of the Hon'ble Judges, Advocates, Officers, Officials and litigants, the Hon'ble Administrative Committee, in partial modification of the earlier orders, has resolved that henceforth w.e.f. 13.05.2021, the mentioning will not be required in the following categories of cases:-

- i) First regular bail applications under Section 439 Cr.P.C.;
- ii) First anticipatory bail(s) in the High Court, after exhausting the remedy before the Sessions Court;
- iii) Protection matters of runaway couples; and
- iv) Habeas Corpus Petitions.

By order of Hon'ble the Chief Justice


12.5.2021
Sanjiv Berry
Registrar General
12.05.2021